

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CONTEMPT PETITION NO. 13/2005

IN

ORIGINAL APPLICATION NO. 20/2003

With MA 156/2005

Jaipur the 07th December, 2006

CORAM:

**HON'BLE Mr. M.L. CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)**

Subhash Chand Shrama son of Shri Durga Prasad Sharma aged about 41 years, working as Assistant Trains Controller (ATNL), Office of Chief Trains Controller (CTNL), North Western Railway, Jaipur, resident of Road No. 2, Madhav Nagar, Opposite Durgapura Railway Station, Jaipur.

By Advocate: Mr. Shiv Shankar proxy to Mr. P.V. Calla.

.....Applicant

Versus

1. Shri R.K. Singh, Chairman, Railway Board, Rail Bhawan, New Delhi.
2. Shri S.B. Bhattacharya, General Manager, NorthWest Railway, Headquarter Office, opposite Railway Hospital, Jaipur.
3. Shri A.K. Verma, Divisional Railway Manager, Jaipur Division, North West Railway, Jaipur.

By Advocate: Mr. Mr. V.S. Gurjar

....Respondent

ORDER (ORAL)

The Petitioner has filed this Contempt Petition for the alleged violation of the order dated 06.04.2004 in OA No. 20/2003.

2 Notice of this Contempt Petition was given to the respondents. The respondents have filed their reply. Learned counsel for the respondents has placed a copy of the order dated 20.12.2005 passed in DB Civil Writ Petition No. 2738 whereby ~~this~~ it was ordered that this Tribunal shall not proceed with the contempt petition arising from the connected Original Application.

3 In view of the order passed by the Hon'ble High Court, we are of the view that it will not be useful to keep this Contempt Petition pending. Accordingly, the Contempt ^{petition} shall stand disposed of. It is made clear that in case the stay order is vacated by the Hon'ble High Court or the Writ Petition filed by the Department is dismissed, it will be open for the applicant/petitioner to file fresh Contempt Petition or move an application for revival of this Contempt Petition.

4. With these observations, the Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

5. In view of the order passed in the Contempt Petition, no order is required to be passed in the Misc. Application NO. 156/2005 for deleting the name of Respondent No. 1, which is also accordingly disposed of.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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